

the Tamil New Year commencing from 14th April 1978 in close collaboration with the local Tamil villagers. For the first three days the programme went off peacefully. But on the Fourth day, i. e. on the 17th April, 1978, at the instigation of a person Shri Navjat, an attack was made by a group of persons who were armed with sticks and steel rods. The attack was made at about 8 A.M. when one Mr. Frederick, a German National and a prominent member of Auroville for the last ten years was along, arranging for the programme in Bharat Nivas things. His personal belongings were forcibly removed and he was beaten up mercilessly. He sustained serious injuries and fell down unconscious. In the meantime, one Mr. Richard alias Narad, and one Mr. David rushed up to protect Mr. Frederick. They too were beaten up and were seriously injured. All of them have been removed to the hospital. It is apprehended that this outbreak of violence is the beginning of a pre-planned series, which needs immediate, intervention. Auroville has been sponsored by UNESCO by three unanimous resolutions of 1976, 1978 and 1970. About 300 foreigners have settled down permanently and they are completely self-reliant. They also work for rural development of about 12 to 15 neighbouring villages under a project of Integrated Rural and Educational Development Programme.

It seems after the passing away of the lother, there have been a lot of mis-managements, and huge grants from the Central and State Governments totalling for Bharat Nivas alone a Rs. 74.05 Lakhs have been received and remained unspent and unaccounted for. The Government Audit of 1977 has shown not less than Rs. 22.64 lakhs as discrepancy, and the Audit has also charged them with fabrication and all that. The Audit has also pointed out that the authorities of Sri Aurobindo Society of which Shri Navjat is head now, have not submitted to the Government the evaluation and completion certificates of the amounts spent from the Government grants although years have a passed.

SHRI JYOTIRMOY BOSU (Diamond Harbour) : This Navjat is a fraud and he is ruining the institution.

SHRI BIJOY SINGH NAHAR: They should now be directed to give proper accounts, failing which they should be charged. There are a lot of inner conflicts and it is necessary that the Central Government, since it involves central money as well as money of foreigners and the United Nations, should intervene in order to set things right and get rid of undesirable elements from this management.

I will suggest that team of Members of Parliament should visit this institution and

give a factual report to the Government for their guidance and making proper arrangements for this institution.

(iv) PRESENT STATUS OF BANKING SERVICE COMMISSION

SHRI SAUGATA ROY (Barrack-pore) : Mr. Speaker, Sir, Under rule 377, I raise the following matter of urgent public importance with regard to the present status of the Banking Service Commission. The Banking Service Commission was set up by an Act of Parliament in February 1977. After the Janata Party came into power, in September, 1977, it came forward with an ordinance calling for the repeal of the Banking Service Commission. A Bill to replace the ordinance was introduced in the winter session of the Parliament. The Bill was opposed by our Party in the Lok Sabha and ultimately it was voted down in the Rajya Sabha, on 23rd December, 1977.

Under Article 123(2)(a), the ordinance will lapse six weeks after the expiry of the winter session of the Parliament and according to that, the ordinance has already lapsed. The Government has not come forward with any fresh Bill in the current session of the Parliament for repealing the Banking Services Commission Act....

SHRI VAYALAR RAVI (Chirayinjal) : On the point of Order, Sir

MR. SPEAKER : What is the rule breached ?

AN HON. MEMBER : He is going beyond the written statement.

SHRI SAUGATA ROY : I did not get a copy of it.

MR. SPEAKER : I will give you a copy, you read it. You should have kept one copy for yourself.

SHRI SAUGATA ROY : So, legally, the Commission stands restored, but the Government continues to keep the Commission's office locked. The bank recruitment is stopped altogether. The Chairman and thirty employees have not been reinstated; as a result of all this, the banking recruitment has come to a standstill. This is a deliberate contempt of the Parliament and an attempt to bypass the Parliament by the Government. A Commission which has been restored according to law, is not being allowed to function...

MR. SPEAKER : You cannot go on like this.

SHRI VAYALAR RAVI : On a point of order, Sir.

I would like to draw your attention to Rules 97, 98, 99 and onwards all relating to a Bill passed by this House.

MR. SPEAKER : I am not able to follow your point of order. Is it against the statement or what ?

SHRI VAYALAR RAVI : The hon. Member has raised this point and I want to draw your attention to Rules 97 onwards ..

MR. SPEAKER: You must be objecting to something.

SHRI VAYALAR RAVI : This is to help you, Sir. This is a matter with which you are concerned and all of us are concerned. We passed this Bill. And we sent it to the Rajya Sabha and if I remember aright, Rajya Sabha has turned it down. Naturally, I do not know whether there has been a report to the House by an hon. Secretary as he is bound to report to the House the decision of the Rajya Sabha. Then we can take into account what is the message that comes from that side. This is very clearly stated in all these rules 98, 99 and 100 all relating to the Bills passed by the other House with or without amendments. As you know, the other House has turned it down. Naturally we are expecting the decision of the Upper House and a report to the House so that we can take it up. But we are not given any opportunity to take that into account. We objected very strongly to government proceeding with the Bill. The Government is treating this House with contempt and they are proceeding in their own way and they have started recruiting. What they are doing, Mr. Saugata Roy has said. I would like to know what is your ruling on this matter.

SHRI JYOTIRMOY BOSU (Diamond Harbour): I am rising seeking a clarification. What has been said is something of a very serious nature. But, at the same time, I would like to have your observation as to what you are doing about setting up a parliamentary committee for scrutinising the nationalised banks and financial institutions. We have a Public Undertakings committee but banks cannot be touched. We have a Public Accounts Committee.

There you can not touch the banks. We have an Estimates Committee. You can not touch the banks and financial institutions. It is very important that in this session we take a decision to set up a parliamentary committee on the lines of the committee on Public Undertakings to scrutinise nationalised banks and other financial institutions which are not covered by these committees.

SHRI SAUGATA ROY : On a point of order, Sir. You were kind enough to permit me to speak on this subject under Rule 377 to raise a matter other than a point of order. But my main point was with regard to Rule 222 wherein I raised a question involving a breach of privilege against the Finance Minister, Shri H. M. Patel. You informed the House that you have written to Mr. Patel since he is a member of the House asking his opinion on my privilege motion. I would like to know from you by what date we will have an answer from the government because in the meantime banking recruitment has come to a standstill all over India. Corruption and malpractices in recruitment are continuing while the government is dilly-dallying.

I also want to know the legal status of the Banking Service Commission at the present moment, whether the government has a right to keep the office of the commission locked and whether it has a right to sack the Chairman of the Commission and the 30 employees belonging to it. These are all legal and constitutional actions which demand urgent attention to be given to it.

MR. SPEAKER: We are on one point and you are going to another point. Rule 222 motions are separately dealt with. Now you are on 377. There is nothing more than that. There is one other person under Rule 377. At the appropriate time Rule 222 motions will be considered.

SHRI SAMAR GUHA (Contai): On a point of order. Last year in the course of the debate on the Finance Bill I raised this point on the floor of the House that a proper inquiry should be made regarding the functioning of the financial institutions, particularly, the nationalised banks.

MR. SPEAKER: Which is the rule that is broken ?

SHRI SAMAR GUHA: I am finishing. The hon. Minister made a commitment on the floor of the House and one year has since passed and we have not heard anything about it.

MR. SPEAKER: A point of order arises only when there is a breach of a rule. Everything is not a point of order.

SHRI KANWAR LAI GUPTA (Delhi Sadar): I want to make a submission . . .

MR. SPEAKER: If you want to make any submission, we have now published in the bulletin the procedure. You give me a notice of your submission and if I

consider it important and urgent, I will permit you.....(Interruptions) My difficulty is.....(Interruptions)

I am on my legs please. I have been seeking your co-operation to see that an orderly debate is there. I have allowed five 377 statements. I have even further said, if certain urgent things happen; you bring them to my notice. I will consider it. If I agree with you that it is urgent, I will allow you.

(Interruptions)

Why do you not allow me? Everything that comes to my notice, I give my immediate attention. If I think it is urgent, I allow it, otherwise not.

I am seeking the co-operation, particularly of the senior members. It is not the new members who are giving encouragement to all this. It is you (senior members) who are coping in the way. You must co-operate with me. My anxiety is not for anything else. My anxiety is to have an orderly House. We can debate in a parliamentary way and discuss matters. If you have any important matter bring it to me, I shall discuss with you. I will try to satisfy you. If I am satisfied, I will give you opportunity.

SHRI VASANT SATHE (Akola): Please allow me. I want to co-operate with you.

I have for the last three days given you notice regarding medical college students. Calling Attention Notices also have been given. Yesterday when I pointed it out to you, I requested you to allow me at least to-day. You said 'I will consider to-morrow'. (Interruptions)

MR. SPEAKER: Mr. Sathe, so that maximum members may be given opportunity under 377, as a working rule I am not allowing more than one 377 statement to an individual member per week.

SHRI VASANT SATHE: It is not a question of individual.

MR. SPEAKER: Every individual thinks his point is very important.

SHRI VASANT SATHE: Importance should be considered.

MR. SPEAKER: Every individual thinks his point is very important. I am not saying that your point is not important. Everyone thinks his point of view is important. I am allowing 5 per day and if I allow one for a particular member, in a week 25 members get an opportunity.

SHRI VASANT SATHE: What about the subject? How are.....(Interruptions)

श्री विजय कुमार मल्होत्रा : (दक्षिण दिल्ली) : अध्यक्ष महोदय, अगर समय रहते ध्यान नहीं दिया गया तो दिल्ली में बड़ी गंभीर समस्या पैदा होने वाली है। दिल्ली के सभी हास्पिटल्स में हड़ताल हो जायेगी, सारे डाक्टर्स हड़ताल पर चले जायेंगे और यहां के मेडिकल हास्पिटल खराब हो जायेंगे। आप इसको चाहे काल अटेंशन के रूप में ले या नियम 377 में ले लें और मिनिस्टर साहब से कह दें कि इस मामले को वे देखकर जल्दी हल करें।

SHRI JYOTIRMOY BOSU: I want to bring the matter to your notice which I consider to be of extremely urgent importance. Mr. Malhotra just now mentioned that medical college students and internees are on a hunger strike. If Delhi hospitals go on strike here will be utter chaos and mismanagement. We do not want to add to the problems. We have enough already and the Government must intervene effectively to put an end to this dispute. The demands are very legitimate.

The second thing is about Tobacco-growers. This year there is a crash in price. (Interruptions) I only want to make one submission that tobacco has been sold at 25% of last year's price. The cigarette price should also come down.

SHRIMATI PARVATHI KRISHNAN (Coimbatore): I would like to make a submission that we have given again and again notice of a Resolution to go into this question of banking institutions. It is an urgent matter. This may kindly be allowed.

(v) DEMAND FOR RUNNING EXPRESS TRAIN: FROM DURG TO BANARAS

श्री मोहन भैया (दुर्ग) : अध्यक्ष महोदय, आपने मुझे इस लोक महत्व के प्रश्न पर सदन का ध्यान आकर्षित करने का अवसर दिया उसके लिए मैं आपका आभारी हूँ।

दुर्ग से बनारस एक्सप्रेस ट्रेन चलाने की मांग को लेकर विगत 8-4-78 से देश की महान औद्योगिक नगरी भिलाई में आन्दोलन चल रहा है। रेल पटरी के किनारे लोड